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ITEM NO.57

REGISTRAR COURT. 1

SECTION I

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1038
0/2013

ZULFIQAR s) Petitioner(s)

VERSUS

STATE OF U.P s) Respondent(s)

(with office report)

WITH

Crl.A. No. 161/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional documents and Office Report)

Date : 09/09/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rauf Rahim, Adv.
Mr Uzmi Jameel Husain, Adv.
Mr. Shakil Ahmed Syed, Adv.

For Respondent(s)

Mr Siddharth Sengar, Adv.
Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The ld. counsel, Mr Siddharth Sengar appearing on
behalf of Mr Abhishek Chaudhary, Advocate-on-record

undertakes to file vakalatnama on behalf of the State in

Criminal appeal No.161/2014 within four weeks alongwith

additional documents, if any.

Signature Not Verified

Digitally signed by

Hema Joshi

Date: 2014.09.15

16:52:03 IST

Reason:

List again on 28.10.2014.

(PANKAJ BHANDARI)
Registrar